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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.681 of 1996

DATE OF ORDER: 23rd December, 1997

BETWEEN:

D.CHARLES

.. APPLICANT

AND

1. The Divisional Railway Manager,  
South Eastern Railway (reptg. Union of India),  
Visakhapatnam 530 004,

2. The Divisional Personnel Officer,  
S.E.Railway,  
Visakhapatnam 530 004.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.C.SURYANARAYANA

COUNSEL FOR THE RESPONDENTS: Mr. N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.))

Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned standing counsel for the respondents.

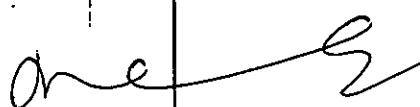
2. This OA was heard at length. However, after hearing this case for some time, the learned counsel for the applicant submitted that he is withdrawing this OA but

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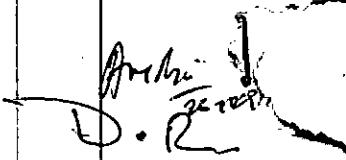
permission may be given to him to file a review petition in the judgement in OA 283/90 decided on 29.6.1993.

3. In view of the above submission, the OA is allowed to be withdrawn and the applicant is permitted to file review petition in accordance with the rules. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

DATED: 23rd December, 1997  
Dictated in the open court.

  
vsn

DA:681/96

Copy to:-

1. The Divisional Railway Manager, South Eastern Railway Visakhapatnam.
2. The Divisional Personnel Officer, South Eastern Railway, Visakhapatnam.
3. One copy to Mr. C. Suryanarayana, Advocate, CAT., Hyd.
4. One copy to Mr. N. R. Devaraj, Sr. C.G.S.C., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate.

srr

30/12/97  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESWAR :  
M(J)

Dated: 23/12/97

ORDER / JUDGMENT

RA./R.A./C.A./NO.

in  
D.A.NO. 681/96

~~Admitted and Interim Directions  
Issued.~~

Allowed

~~Disposed of With Directions~~

~~Dismissed~~

~~Dismissed as Withdrawn~~

~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

SRR

II Court

